

### TPNODL

#### TP NORTHERN ODISHA DISTRIBUTION LIMITED

(A Tata Power & Odisha Government Joint Venture)

Regd. Off: Corp Office, Janaganj, Remuna Golei, Balasore, Odisha-756019  
CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com

#### NOTICE INVITING TENDER (NIT) March 06, 2023

TP Northern Odisha Distribution Limited invites tender from eligible Bidders for the following:

Sl No.	Tender Enquiry No.	Work Description	Availability on TPNODL website
1	TPNODL/OT/2022-23/2500000274	Rate Contract for Supply of GI WPB Pole at TPNODL	06-03-2023
2	TPNODL/OT/2022-23/2500000271	Rate Contract for Supply of 11 KV 500 KVA Line Voltage Regulator Transformer With OCTC	
3	TPNODL/OT/2022-23/2500000275	Rate Contract for Supply of 55 SQMM AAA, 80 SQMM ACSR Racocon, 80 SQMM AAA, and 100 SQMM AAA conductors.	
4	TPNODL/OT/2022-23/2500000277	Rate Contract for Supply of Conductors of 148 SQMM AAA and 232 SQMM AAA	09-03-2023
5	TPNODL/OT/2022-23/2500000278	Rate Contract for Supply of CABLE 33KV AL 3CX400 SQMM XLPE ARM	
6	TPNODL/OT/2022-23/2500000279	Rate Contract for Supply of CABLE 11KV AL 3CX300 SQMM XLPE ARM and CABLE 33KV AL 3CX300 SQMM ARM XLPE	
7	TPNODL/OT/2022-23/2500000281	Rate Contract for Supply of Various size of LT AB Cable at TPNODL	
8	TPNODL/OT/2022-23/2500000282	Rate Contract for Supply of 11KV AUTORECLOSER Outdoor at TPNODL	
9	TPNODL/OT/2022-23/2500000283	Rate Contract for Store Logistics Support at TPNODL Store	10-03-2023

\* MSMEs registered in the State of Odisha shall pay tender fee of Rs. 1,000/- including GST.  
\*\* EMD is exempted for MSMEs registered in the State of Odisha.

For more details like bid due date, EMD, tender fee, bid opening date etc. of the Tenders, please visit "Tender" section TPNODL website <https://tpnodl.com>. Future communication / corrigendum, if any, shall be available on website.

**Head- Contracts**

### UNITY SMALL FINANCE BANK LIMITED

Registered office at Bassant Lok Vasant Vihar, New Delhi - 110057  
Corporate Office at 5th Floor, Centrum House, Vidyaynagar Marg, Kailasa, Santacruz (E), Mumbai - 400098.

#### POSSESSION NOTICE

**Under Rule 8(1) POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of Unity Small Finance Bank Ltd (the erstwhile Punjab & Maharashtra Co-Operative Bank Ltd., since amalgamated with and named as Unity Small Finance Bank Ltd in accordance with the notification issued by the Government of India dated 25.01.2023) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act, 2002), and in exercise of powers conferred under Section 13(1)(d) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice u/s 13(1)(d) vide ref. No./USFBL/405/2022-2023 dated 27/09/2022 calling upon the Borrower /Mortgagor Mrs.Mamta Nilesh Jumledar, Co-Borrower /Mortgagor Mr. Nilesh Sunil Jumledar to repay the amount mentioned in the Demand notice for a sum of Rs. 7,59,553.32 (Rupees Seven Lakh Fifty Nine Thousand Five Hundred Fifty Three and Paise Thirty Two Only) towards Housing Loan account bearing number 045330700000001 & Rs. 6,47,691.00 ( Rupees Six Lakh Forty Seven Thousand Six Hundred Ninety One Only) towards Housing Top-up Loan account no.045305100000002 payable by you on 21/09/2022 within 60 days from the date of receipt of the said notice. The borrower/co-borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrowers/co-borrowers/mortgagors, guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **02nd day of March of the year 2023.**

The borrowers/co-borrowers/mortgagors/guarantor in particular and the public in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Unity Small Finance Bank Ltd. for an amount of Rs. 7,59,553.32 (Rupees Seven Lakh Fifty Nine Thousand Five Hundred Fifty Three and Paise Thirty Two Only) towards Housing Loan account bearing number 045330700000001 & Rs. 6,47,691.00 ( Rupees Six Lakh Forty Seven Thousand Six Hundred Ninety One Only) towards Housing Top-up Loan account no.045305100000002 including interest upto 20/09/2022 with further interest thereon from 21/09/2022.

The borrower's attention is invited towards provisions of sub section (8) of sec. 13 of the Act, in respect of time available to redeem the secured asset.

Sr.	Name of the Borrower/ Co-Borrowers/ Guarantors & Loan Account Number	Date of Demand Notice and Outstanding	Description of the Immovable Property
1.	Loan Account 045330700000001 & 045305100000002	27/09/2022	Flat No.202, Second Floor, Building No F2, Old Survey No.55 (part) New Survey No.662, Old Survey No.53, New Survey No. 64, Hissa No.1, Old Survey No.54, New Survey No.65, Zurich Purank, City II, Next to Waghatia Tea House / Kasaravadi, Ghodbunder Road Thane (W)-400615, admeasuring 426.42 Sq.Ft. Carpet area owned by Mrs. Mamta Nilesh Jumledar and Mr Nilesh Sunil Jumledar
2.	Mr. Nilesh Sunil Jumledar (Co-Borrower / Mortgagor)	Rs. 6,47,691.00 (Rupees Six Lakh Forty Seven Thousand Six Hundred Ninety One Only)	

Date : 02/03/2023  
Place : Thane

(Authorized Officer)  
Unity Small Finance Bank Limited

### KERALA WATER AUTHORITY e-Tender Notice

Tender No : SE/PHC/MPM/101/2022-23

AMRUTH - WSS to Kondotty Municipality - laying distribution, Road restoration, providing FHTCs and allied works EMD : Rs. 500000

Tender fee : Rs. 16540 Last Date for submitting Tender : 28-03-2023 03:00:pm Phone : 04832974871, Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in

Superintending Engineer  
PH Circle, Malappuram

### NOTICE

Under the instruction of our Clients the Following Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of M/s. Kotak Mahindra Bank Ltd have been lost / misplaced Without transfer deed & same are now transferred to IFPE. Due to notice thereof has been given to M/s. Kotak Mahindra Bank Ltd and if/We have applied for the issue of Duplicate Share Certificate(s).

Sl. No.	Name	Folio	No. of Shares	Certificate Nos.	Distinctive Nos.
1	Mr. Kundanlal Sarada	KMF114355	267 Rs.10 Paid up	407312	96341417 - 96341683
			801 Rs.10 Paid up	505732	229040155 - 229040955
	Total	1068 Shares Rs.10/- Paid Up			

Any person who has a claim in respect of the said Shares should lodge such claim along with document proof with M/s. Kotak Mahindra Bank Ltd at its Registered Office No.27, BIC, C-7, G Block, Bandra Kurla Complex, Bandra East, Mumbai-400051, Maharashtra, or its RITa KFin Technologies Ltd, Selenium Tower, Plot No.31 & 32, Serilingampally, Nanakramguda, Hyderabad - 500032 within 15 days from this date else M/s. Kotak Mahindra Bank Ltd will proceed to issue duplicate certificate(s)

Name of the Advocate  
Mr. Siva Subramaniam (8248363367)

Date : 06.03.2023

### Mindtech

#### Mindtech (India) Limited

(CIN:L30007KA1991PLC039702)

Registered Office: A.M.R. Tech Park, Block 1, 3rd Floor, #664, 23/24, Hosur Main Road, Bommanahalli, Bengaluru - 560 068 Ph. No.: +91 (80) 4154 8000, Fax: +91 (80) 4112 5813 E-mail: info@mindtech.com | Website: www.mindtech.com

### NOTICE

Members of the Company are hereby informed that pursuant to Section 108 & 110 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 (including any statutory modifications and re-enactments thereof for time being in force), SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015 (Listing Regulations), and pursuant to Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020 and Circular No. 11/2022 dated December 18, 2022, issued by Ministry of Corporate Affairs (MCA Circulars), the Company has completed the dispatch of the Postal Ballot Notice on March 06, 2023 to all the members whose names appear on the Register of Members as on March 03, 2023 (cut-off date) through email to the members whose email IDs are registered in the records of the Depository Participants/Company, for seeking approval of the shareholders of the Company through voting by electronic means only, for the following matter:

Item Nos.	Description of the Special Resolution
1	Re-appointment and Payment of Remuneration to Mr. Anand Balakrishnan, as Managing Director and Chief Executive Officer of the Company.
2	Re-appointment of Mr. Satish Menon as an Independent Director.
3	Re-appointment of Mr. Subhash Bhushan Dhar as an Independent Director.

The Company has engaged the services of Central Depository Services (India) Limited (CDSL) for the purpose of providing e-voting facility to all its members. Members are requested to note that the voting shall be done only through Electronic mode which shall commence from Wednesday, March 08, 2023 (9.00 a.m. IST) and shall end on Thursday, April 06, 2023 (5.00 p.m. IST).

The Company has appointed Mr. Gopalakrishnan H. H. a Practising Company Secretary, as Scrutinizer, to scrutinize the e-voting process in a fair and transparent manner. The e-voting module shall be disabled by CDSL after 5.00 p.m. IST on April 06, 2023 for this Postal Ballot Notice.

Members whose names appear on the Register of Members as on March 03, 2023 (cut-off date) are considered for the purpose of e-voting. A person who is not a member as on cut-off date should treat this notice for information purpose only. The hardcopy of the Notice and prepaid self-addressed business reply envelope will not be sent to the members in accordance with the MCA Circulars. The members who are holding shares in Physical form or who have not registered their email addresses with the Depositories/Registrar and Share Transfer Agent (RTA), can register their email address as per the instructions mentioned in the Postal Ballot Notice.

The Postal Ballot Notice can also be downloaded from the Company's website (www.mindtech.com) and CDSL e-voting website (www.evotingindia.com).

The Result of the Postal Ballot shall be declared by the Chairman or the Company Secretary of the Company on or before Saturday, April 08, 2023 and communicated on the same day to the Stock Exchanges, CDSL, RTA and shall also be displayed on the Company's website (www.mindtech.com).

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, Central Depository Services (India) Limited (CDSL), A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com. Alternatively, call 022-23058542/43.

For any queries, members are requested to contact Mr. Ravindra Uthekar, President, Universal Capital Securities Private Limited, Unit: Mindtech (India) Limited, C 101, 247 Park, LBS Road, Vikhroli West, Mumbai - 400083, Tel: 022-2820 7203-05, E-mail ID: info@unisc.in.

For Mindtech (India) Limited  
Sd/-  
Shivarama Adiga S.  
VP-Legal and Company Secretary

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF FUTURE ENTERPRISES LIMITED

##### RELEVANT PARTICULARS

1	Name of corporate debtor	FUTURE ENTERPRISES LIMITED
2	Date of incorporation of Corporate Debtor	12 <sup>th</sup> October 1987
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 044954
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L52399MH1987PLC044954
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	Knowledge House, Shyam Nagar, Jogeshwari-Vikhroli Link Road, Jogeshwari (East), Mumbai-400 060 Maharashtra
6	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 27 <sup>th</sup> February 2023 Date of Receipt of Order: 7 <sup>th</sup> March 2023
7	Estimated date of closure of insolvency resolution process	26 <sup>th</sup> August 2023 (i.e., 180 days from 27 <sup>th</sup> February 2023)
8	Name & Registration No. of the insolvency Professional Acting as Interim Resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA-001/IP-P00540/2017-18/10965
9	Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400 053. Email: jitenderkothari@rediffmail.com
10	Address & e-mail to be used for correspondence with the interim resolution professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400 053. Email: ip.future@gmail.com
11	Last date for submission of claims	21 <sup>st</sup> March 2023 (14 days from date of receipt of Order 7 <sup>th</sup> March 2023)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not available as per information with the IRP
13	Names of Insolvency Professionals identified to act as authorized representative of creditors in a class (Three names for each class)	Not available as per information with the IRP
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	web link : <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-III has ordered the commencement of a Corporate Insolvency Resolution Process of the FUTURE ENTERPRISES LIMITED vide its Order C. P. No. 513/IBC/ MB/2022 dated 27<sup>th</sup> February 2023, Order receipt on 7<sup>th</sup> March 2023.

The creditors of FUTURE ENTERPRISES LIMITED are hereby called upon to submit a proof of their claims on or before 21<sup>st</sup> March 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Jitender Kothari  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00540/2017-18/10965  
Date : 6<sup>th</sup> March, 2023  
Place : Mumbai  
AFN No. AA1/10965/02/210923/104532 Valid upto 21.09.2023

### CLASSIFIEDS

#### PROPERTY FOR SALE

#### PROPERTY

#### CHANDIGARH

**SALE OF EXCEPTIONAL PRIME INDUSTRIAL PROPERTY LAND AREA 3000 SQ YARD IN INDUSTRY AREA OLD GT ROAD KARNAL DELHI BEST FOR BANQUETS HALL ONLY GENUINE BUYER. 9316255513.**

0020454044-6

**SALE OF The Fascinatingly Beautiful Bungalows, Sunder Nagar, Maharani Bagh and Westend New Delhi, Only genuine buyers . Contact : 9316255513 or email: nrservices21@gmail.com**

0020454051-2

### "IMPORTANT"

While care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any notices or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

### PUBLIC NOTICE

#### LTI Mindtree Limited

Registered Office: L&T House, Ballard Estate, Mumbai-400001 (L72900MH1996PLC104693)

Notice is hereby given that the undermentioned share certificates of LTI Mindtree Limited are lost/misplaced and the holder of the said securities have applied to the company to issue duplicate certificates. Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office within 15 days from this date, else the company will proceed to issue duplicate certificates without further information.

Sr. No	Name of the Shareholders	Folio No.	Certificate No/s	Distinctive Number/s	No of Share
1.	HARI KRISHNA B	001121	55969	84195362 to 84196561	1200
2.	HARI KRISHNA B	000554	4006	42017245 to 42017494	250

Sd/-  
Hari Krishna B

Dated: 08/03/2023

### NOTICE

#### Edelweiss Housing Finance Limited

CIN: U65920MH2008PLC182906

Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiroi Road, Kurla (West), Mumbai- 400 070

#### SALE OF STRESSED FINANCIAL ASSETS

Edelweiss Housing Finance Limited invites Expression of Interest from eligible ARCs for the proposed sale of certain stressed Financial Assets. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of interest". Kindly refer to the Company's website - <https://www.edelweisshousingfin.com/Home> for the list of stressed Financial Assets and the detailed terms and conditions for sale.

For Edelweiss Housing Finance Limited  
Sd-Authorized Signatory  
Mumbai, March 08, 2023  
Tel: 9768746624

### Gujarat State Petronet Limited

Corporate Identity Number : L40200GJ1998SGC035188

Regd Office: GSPC Bhavan, Sector-11, Gandhinagar-382010  
Tel.: +91-79-23268500/700 Fax: +91-79-23238506 Website: www.gspcgroup.com

#### NOTICE INVITING TENDER

Gujarat State Petronet Limited (GSPCL) is laying a gas grid, to facilitate gas transmission from supply points to demand centers. GSPCL invites bids from competent agencies for following requirements.

**Tender-1: Supply of Pressure Safety Valves (PSV)**  
**Tender-2: Supply of Creep Relief Valves (CRV)**  
**Tender-3: Supply of Pilot operated Safety Valves (PoSV)**

Aforementioned tenders (1 to 3) shall be published online through n-Procure and bids are accepted through n-Procure (<http://gspcl.nprocure.com/>).

**Tender-4: Unit Rate Contract for Supply of Lighting/Electrical Fixtures for GSPCL Bhavan, Gandhinagar. Same shall be available on GSPCL Website (<http://www.gspcgroup.com/GSPCL/>) only. For mode of (offline) bid submission, bidder to refer RFP document.**

Date of tender upload on n-Procure portal / GSPCL website is 07-03-2023 @ 15.00 hrs. IST

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF DEEGEE ORCHARDS PRIVATE LIMITED

##### RELEVANT PARTICULARS

1	Name of Corporate Debtor	DEEGEE ORCHARDS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	29th May 1997
3	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U01100MH1997PTC108323
5	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Address: Deegree House, Jaistambh Chowk, Ralies Plot, Amravati Maharashtra-444601
6	Insolvency commencement date in respect of Corporate Debtor	03-03-2023 (Copy of order received on 04-03-2023)
7	Estimated date of closure of insolvency resolution process	30-08-2023
8	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Jagdish Kumar Reg. No.:IBBI/IPA-001/IP-P00671/2017-18/11143
9	Address & email of the interim resolution professional, as registered with the board	B-56, Wallfort City, Ring Road No. 1, Raipur, Chhattisgarh - 492013 Email: jkparulkar.ip@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	GS-2, CSID Commercial Complex, Raipura Chowk, Raipur -492001 Email: deegree.orchards@truproinsolvency.com
11	Last date for submission of claims	18-03-2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of DEEGEE ORCHARDS PRIVATE LIMITED on 03<sup>rd</sup> March, 2023 (Copy of order received on 4<sup>th</sup> March, 2023).

The creditors of DEEGEE ORCHARDS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18<sup>th</sup> March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Mr. Jagdish Kumar  
Interim Resolution Professional  
Date : 07.03.2023  
Place: Raipur  
Reg. No.: IBBI/IPA-001/IP-P00671/2017-18/11143

### NOTICE

#### ECL Finance Limited

CIN: U65990MH2005PLC154854

Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiroi Road, Kurla (West), Mumbai - 400 070

#### SALE OF STRESSED FINANCIAL ASSETS

ECL Finance Limited invites Expression of Interest from eligible ARCs for the proposed sale of certain stressed Financial Assets. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of interest". Kindly refer to the Company's website - <https://eclfinance.edelweissfin.com/> for the list of stressed Financial Assets and the detailed terms and conditions for sale.

For ECL Finance Limited  
Sd-Authorized Signatory  
Mumbai, March 08, 2023  
Tel: 8291860770

### NOTICE

#### Edelweiss Retail Finance Limited

CIN: U67120MH1997PLC285490

Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiroi Road, Kurla (West), Mumbai- 400 070

#### SALE OF STRESSED FINANCIAL ASSETS

Edelweiss Retail Finance Limited invites Expression of Interest from eligible ARCs for the proposed sale of certain stressed Financial Assets. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of interest". Kindly refer to the Company's website - <https://www.edelweissretailfin.com> for the list of stressed Financial Assets and the detailed terms and conditions for sale.

For Edelweiss Retail Finance Limited  
Sd-Authorized Signatory  
Mumbai, March 08, 2023  
Tel: 8698987779

### PUBLIC NOTICE

#### TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that the following share certificates of Cipla Limited, registered office, Cipla House, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013, Maharashtra, registered in the name of Carmelita Philomena Rangal / Isidor Rangal and was sent to Plot 402, Sai Section, Ambarnath East, Thane District, Maharashtra-421501 has not been in the possession of Carmelita Philomena Rangal / Isidor Rangal, shareholders.

These share certificates have been lost, misplaced, and stolen found.

Names of shareholder/s	Folio Number	Certificate Number	Number of shares	Distinctive No. FROM	Distinctive No. TO
Carmelita Philomena Rangal/Isidor Rangal	CIP0014010	501333 (Face value 2/-)	900	73535511	73536410
Carmelita Philomena Rangal/Isidor Rangal	CIP0014010	659203 (Face value 2/-)	1350	707591148	707592497
Isidor Rangal / Carmelita P Rangal	CIP0014011	501334 (Face Value 2/-)	900	73536411	73537310
Isidor Rangal / Carmelita P Rangal	CIP0014011	659204 (Face Value 2/-)	1350	707592498	707593847

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate should lodge such complaint with the Company or its Registrar and transfer agents KFin Technologies Limited (Unit: Cipla Limited) Selenium, Tower B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032, Telangana within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue a Duplicate Share Certificate.

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF DESTINATION GATEWAY PRIVATE LIMITED

##### RELEVANT PARTICULARS

1	Name of Corporate Debtor	DESTINATION GATEWAY PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	06/01/2013
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U63030MH2013PTC239347
5	Address of the registered office and principal office (if any) of Corporate Debtor	Shop No. 79-80, Powal Plaza, Hiranandani Business Park, A.G. Marg, Powai Mumbai - 400076
6	Insolvency commencement date in respect of Corporate Debtor	03/03/2023
7	Estimated date of closure of insolvency resolution process	30/08/2023
8	Name and Registration number of the insolvency professional acting as interim Resolution Professional	Anshul Pathania Reg. No.:IBBI/IPA-001/IP-P01529/2019-2020/12461
9	Address & email of the interim resolution professional, as registered with the board	901, Sunset Heights, Hatsikar Marg, Prabhadevi, Mumbai - 400 025 Email: anshul.pathania@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	901, Sunset Heights, Hatsikar Marg, Prabhadevi, Mumbai - 400 025 Email: cirpdgpl@gmail.com
11	Last date for submission of claims	20/03/2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Names of the class(es)
13	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Physical Address: 901, Sunset Heights, Hatsikar Marg, Prabhadevi, Mumbai - 400 025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of a corporate insolvency resolution process of Destination Gateway Private Limited on 03/03/2023.

The creditors of Destination Gateway Private Limited, are hereby called upon to submit their claims with proof on or before 20/03/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. -Not applicable as per information available to the IRP. Submission of false or misleading proofs of claim shall attract penalties.

Anshul Pathania  
Interim Resolution Professional for Destination Gateway Private Limited  
Date : 07.03.2023  
Place: Mumbai  
Reg. No.: IBBI/IPA-001/IP-P01529/2019-2020/12461

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF DEEGEE ORCHARDS PRIVATE LIMITED

##### RELEVANT PARTICULARS

1	Name of Corporate Debtor	DEEGEE ORCHARDS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	29th May 1997
3	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U01100MH1997PTC108323
5	Address of the registered office and principal office (if any) of Corporate Debtor	